## JAIPUR

Date of order: 27.8.02

CP No.108/2001 (TA No.4/99)

, (

S.M.Goyal s/o late Shri Jugal Kishore, r/o 52/4, Agrasen Nagar, Ajmer.

.. Applicant

## Versus

- 1. H.M.Carie, IAS, Commissioner, Kendriya
  Vidyalaya Sangthan, Saheed Jeet Singh Road, New
  Delhi.
- 2. S.K.Jain, Assistant Commission, Kendriya Vidyalaya Sangthan, Jaipur Region, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur

.. Respondents

Mr. Rajendra Vaish - counsel for the applicant
Mr. V.S.Gurjar - counsel for the respondents
CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)
HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

## O R D E R (ORAL)

This Contempt Petition has been filed for the alleged disobedience of the order of this Tribunal dated 24.4.2001 passed in TA No.4/99. The learned counsel for the respondent-contemners submits that the order of the Tribunal has been complied. The learned counsel for the applicant submits that the order has not been fully complied, in as much as, the HRA on the increased amount of salary as per increments has not been paid. This additional HRA, according to him, works cut to Rs. 2386/-. Except this, all other directions of this Tribunal have been complied, as submitted by the learned counsel for the

13

applicant. The learned counsel for the respondent-contemners submits that he came to know about this only after the rejoinder was filed by the applicant. The learned counsel for the respondent-contemners further submitted that this amount, if lawfully due, shall be paid to the applicant within 8 weeks from today.

In view of above submissions, this Contempt Petition is not maintainable and therefore, dismissed.

Notices are discharged.

(M.L.CHAUHAN)

Member (Judicial)

(H.O.GUPTA)

Member (Administrative)